

Central Administrative Tribunal Principal Bench

O.A. 2482/99

New Delhi this the 29th day of November, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Shri Raj Kumar, S/o late Shri Bhola Ram, R/o N-347, Kasturba Nagar, New Delhi.

... Applicant.

(None present)

Versus

- Estate Officer & Dy. Director of Estates, Directorate of Estates, Nirman Bhawan, New Delhi.
- Director, Director of Estates, Directorate of Estates, Nirman Bhawan, New Delhi.
- The Administrative Officer, CGHS (South Zone), R.K. Puram, New Delhi.
- 4. Director General, Central Govt. Health Scheme, Nirman Bhawan, New Delhi.

... Respondents.

(By Advocate Shri Rajiv Sharma proxy for Shri Gajender Giri)

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

The applicant has impugned the validity of the order passed by the respondents dated 9.11.1999 which is an order issued by the Estate Officer under the Director of Estates.

2. It is noticed that the aforesaid impugned order has been passed by the competent authority in exercise of the powers conferred on him under Section 5(1) of the

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Public Premises (Eviction of Unauthorised Occupants) Act, 1971. Learned proxy counsel relies on the judgement of the Supreme Court in Union of India Vs. Raseela Ram & Ors (Civil Appeal No. 1301-04/1990), decided on 6.9.2000.

3. Having regard to the facts and circumstances of the case and the judgement of the Apex Court in Raseela Ram's case (supra), the O.A. is dismissed, leaving it open to the applicant to proceed in the matter in accordance with law. No order as to costs.

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(Smt. Lakshmi Swaminathan)
Member(J)

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